

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO 358 OF 2018 & IA NO. 1273 OF 2018

Dated: 6th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:
GRIDCO Limited

....Appellant(s)

Versus

M/s. Vedanta Limited & Ors

....Respondent(s)

Counsel for the Appellant(s)

:

Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s)

:

Mr. Gopal Jain, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Singh
Ms. Jyotsna Khatri for R-1

Mr. Sakesh Kumar for R-3 & R-4

Mr. G. Umapathy
Mr. Rutwik Panda
Mr. Anshu Malik for R-6

Mr. Soumyajit Pani
Mr. Chittaranjan Singh for State of Odisha

ORDER

The learned senior counsel Mr. Gopal Jain appearing for the Respondent No.1 prays for one week's time to file reply regarding maintainability of the instant Appeal.

Submission made by the learned senior counsel appearing for the Respondent No.1, as stated above, is placed on record.

The learned senior counsel for the Respondent No.1 is permitted to file the reply, as requested, by 15.02.2019, after duly serving copy to the learned counsel for the Appellant.

The learned senior counsel for the Appellant is permitted to file rejoinder on or before 26.02.2019, if any, after duly serving copy to the other side.

List the matter on **26.02.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member